

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3472 of 2021

Mithun Mandal @ Mithun Kumar Mandal **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. R. S. Mazumdar, Sr. Advocate
For the State : Mr. S. K. Tiwari, Spl.P.P.

02/05.04.2021 Defect no. 9(i) as pointed out by the office is ignored.

Heard Mr. R. S. Mazumdar, learned senior counsel for the petitioner and Mr. S. K. Tiwari, learned Spl.P.P. for the State.

The petitioner is an accused in connection with Jamtara Cyber Crime P.S. Case No. 74 of 2020.

It has been alleged that the petitioner and other accused persons were apprehended by the police and from the possession of the petitioner several mobiles, SIM cards and ATM cards etc. were recovered.

The petitioner seems to have got a criminal antecedent being an accused in Jamtara Cyber Crime P.S. Case No. 50 of 2019.

Regard being had to the antecedent of the petitioner, I am not inclined to grant bail to the petitioner. The prayer for bail of the petitioner is, hereby, rejected at this stage.

(Rongon Mukhopadhyay, J.)